IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-291(PB)/2017

IN THE MATTER OF:

JK Lakshmi Cement Ltd.

.... Applicant/Petitioner

Vs.

Amrapali Leisure Valley Pvt. Ltd.

Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Sh. S.K. Mohapatra, Hon'ble Member (T)

For the Petitioner/Applicant :

Mr. Amit P. Deshpande, Advocate

For the Respondent

Ms. Rati Tandon, Advocate

ORDER

One last opportunity is granted to the parties to resolve the matter. It has been stated before us by the Counsel for the applicant that an offer has been made yesterday and the same shall be considered by the applicant before the next date of hearing.

Pleadings are complete. If no amicable settlement is reached, then the matter shall be heard on merits on the adjourned date.

List the matter on 7th February, 2018.

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

(S.K. MOHAPATRA) MEMBER(TECHNICAL)

23.01.2018 V.Sethi